

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

VINAY KUMAR JAIN Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)
(With appln(s) for stay, permission to file additional documents and office report)

WITH SLP(Cr1) NO. 6271 of 2012

(With office report)

SLP(Cr1) NO. 7059 of 2012

(With office report)

Date: 16/01/2013 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Agarwal, Adv.
Mr. E.C. Agrawala, Adv.

For Respondent(s)

Mr. Shuaib-Uddin, Adv.
Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(Cr1.) No.5900/2012

Four weeks' time is granted to respondent No.1 for filing counter affidavit.

SLP(Cr1.) No.6271/2012

Three weeks' time is granted to respondent No.1, as a final chance, for filing counter affidavit.

Item No.29

-2-

The learned counsel for the petitioner has undertaken to serve the copy on the standing counsel for respondent No.2. Steps be taken accordingly. Similarly, an undertaking has been given by the learned counsel for the petitioner for carrying out the necessary correction in the application for amendment of the cause title. Needful be done by the next date.

SLP(Cr1.) No.7059/2012

Three weeks' time is granted to respondent No.1, as a final chance, for filing counter affidavit.

Respondent No.2 is reported to be duly and properly served but none appeared.

List again on 20.2.2013.

			(M.A. SAYEED)	
			REGISTRAR	